

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 105/2017, T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016
With TP No. 44/397-398/NCLT/AHM/2016 (New)
C.A. Nos. 273/2013, 9/2015, 13/2015
With C.P. No. 63/397-398/CLB/MB/2013 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company:

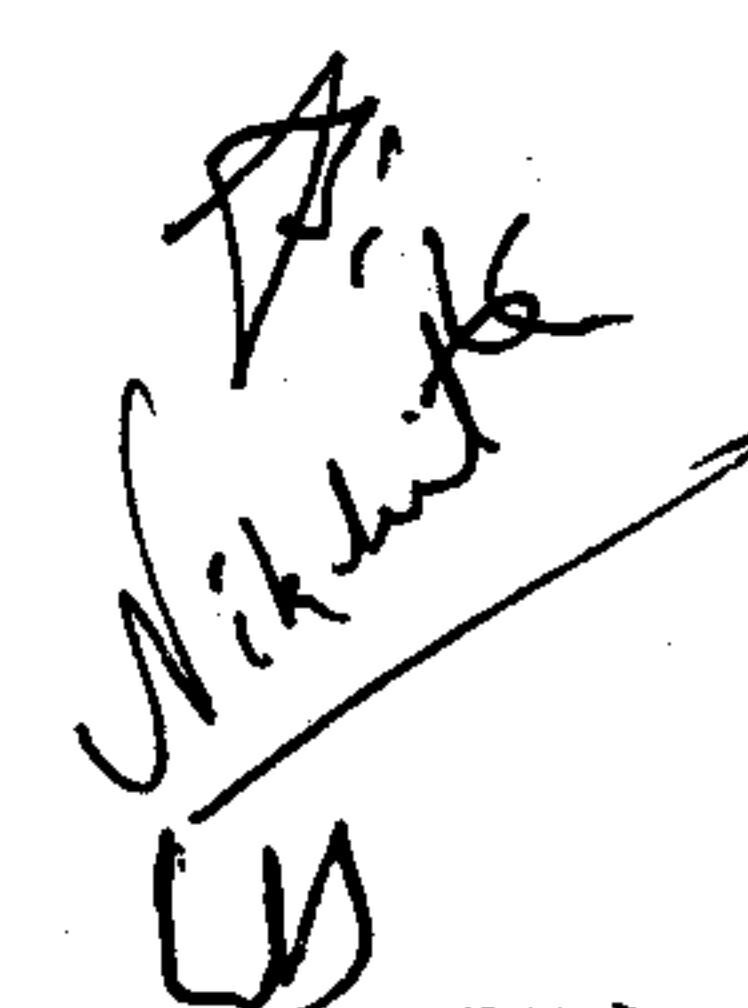
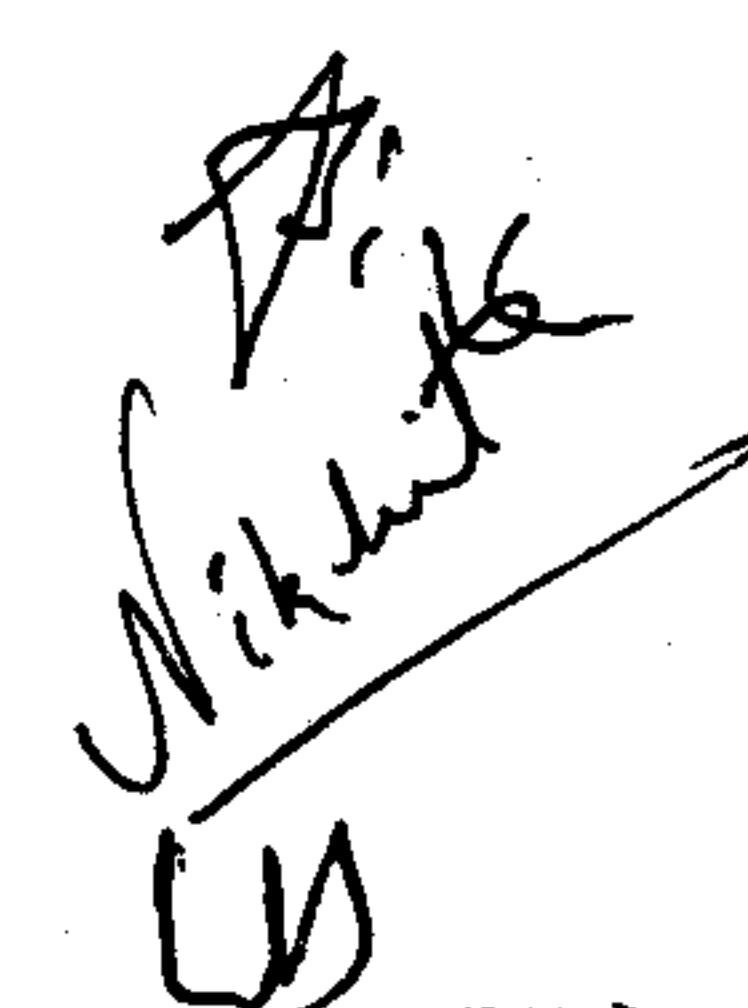
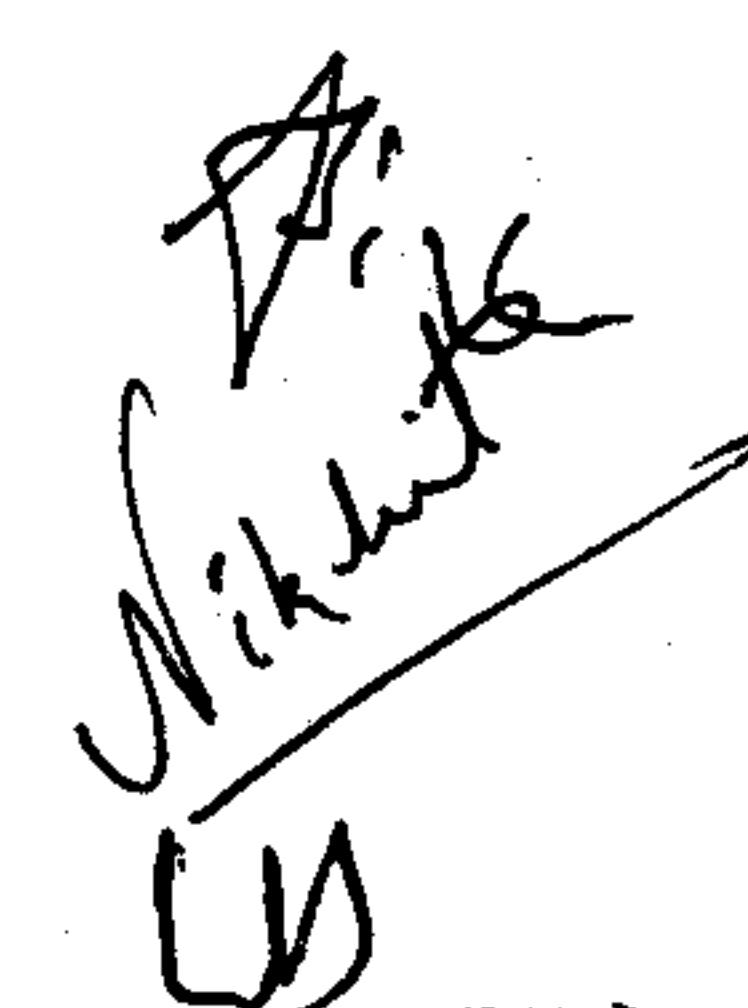
Sumer Singh & Ors.

V/s.

Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Ranjeet Singh Rathor	Director	R ₂	
2. NIKHIL YADAV	ADVOCATE	PETITIONERS	
3. DHIREN R. DAVE	PCS	R ₁ & R ₂	

ORDER

Learned Advocate Mr. Nikhil Yadav i/b Learned Advocate Mr. Sushil Daga present for Original Petitioner. Learned PCS Dhiren Dave present for Respondent No. 1. Respondent no. 2 present in person.

Petitioner filed a sealed cover. Petitioner represented that sealed cover contain only copies of balance sheets.

Petitioner counsel requested time to file remaining time.

Respondent no. 2 filed sealed cover containing some documents.

Petitioner shall file remaining documents within two weeks.

List the matter on 10.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of October, 2017.